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WP-15424-2023

IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE MILIND RAMESH PHADKE

ON THE 6th OF SEPTEMBER, 2024WRIT PETITION No. 15424 of 2023

*SARDAR NIRMAL SINGH S/O SHRI BABA HARNAM SINGH
THROUGH GOLE KA MANDIR NEAR SANCHI DAIRY GWALIOR*

*THRO**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Sameer Kumar Shrivastava - Advocate for the petitioner.

Shri Kamal Prajapati GA appearing on behalf of Advocate General.

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ORDER

The present petition under Article 226 of the Constitution of India seeking following reliefs:

- i. A writ of mandamus may kindly be issued directing the Respondent no.2 & 3 to hand over the vacant possession of the property in light of the order dated 13.04.2023.
- ii. An appropriate order or direction may kindly be issued, directing the respondents to decide the Representation (Annexure P-6) filed by the petitioner within a specified time period. Any other relief which this Hon'ble High Court deems fit in the facts and circumstances of- the case may also kindly be granted.

2. Counsel for the petitioner has submitted that in respect of the petitioner's grievance, petitioner had preferred representation (Annexure P/6) but the same has not been decided till date by respondent No.2-Collector. A limited prayer has been made by counsel for the petitioner that if respondent No.2-Collector is directed to decide petitioner's pending representation (Annexure P/6) in



accordance with law in a time bound manner, the grievance of petitioner would be redressed.

3. Per contra, learned counsel appearing on behalf of respondents/State submits that if such directions are issued, he has no objection.

4. After hearing learned counsel for the parties and looking to the limited prayer made by the counsel for the petitioner, the petition is disposed of with a direction to the respondent No.2-Collector to decide the representation (Annexure P/6) of the petitioner by passing a reasoned and speaking order as expeditiously as possible preferably within a period of four weeks from the date of receipt of the certified copy of this order.

5. With the aforesaid direction, this petition is disposed of.

6. It is made clear that this Court has not expressed any opinion on the merits of the case.

(MILIND RAMESH PHADKE)
JUDGE

(aspr)